

CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

RA 120/96
in
O.A. 2435/90

New Delhi this the 06th day of August, 96.

Hon'ble Smt. Lakshmi Swaminathan, Member(J).

Hon'ble K. Muthukumar, Member(A).

Smt. Sushma Mutreja, UDC,
LS-III Section, Office of
the Chief Labour Commissioner (Central),
Ministry of Labour,
Shram Shakti Bhawan,
New Delhi.

...Applicant.

By Advocate Shri S.S. Bhalla.

Versus

1. Union of India,
through the Secretary,
Ministry of Labour,
Govt. of India,
Shramshakti Bhawan,
New Delhi.

2. Department of Personnel & Training,
Nirvachan Sadan,
Parliament Street,
New Delhi.

3. Sr.No. in the Sr. List

Working in different offices
of Min. of Labour.

3.	68.	Smt. Shammi Sahni	Asstt./MS
4.	68A	Sanjiv Kumar	Asstt./DGE&T
5.	69.	O.P. Garg	Asstt./MS
6.	70.	Roshan Singh	Asstt/POE Bombay
7.	71.	R.C. Chopra	Asstt/DGE&T, Delhi
8.	72.	S.N. Gupta	Asstt/DGE&T
9.	73.	N. Dayanandan	Asstt/MS
10.	74.	D.C. Sharma	-do-
11.	75.	Ajay Kumar (SC)	-do-
12.	76.	Smt. Kamlesh Bhalla	-do-
13.	77.	P. Bhattacharya	Asstt/DGE&T
14.	78.	Vimal Kumar Sharma	Asstt/MS
15.	79.	Surinder Singh	Asstt/DGE&T
16.	82.	R.K. Tiku	Asstt/MS
17.	84.	Vinod Kapur	Asstt/MS
18.	86.	Bhola Nath	Asstt/MS
19.	88.	Y.D. Sharma	Asstt/MS
20.	89.	Smt. Rajeshwari Mohani	Asstt/MS
21.	91.	Ashish Chatterjee	Asstt/CLC(C)

22.	92.	Maha Singh	Asstt/DGE&T
23.	93.	M.L. Jajoria (SC)	Asstt/PDE, Delhi
24.	94.	Mangu Lal (S)	Asstt/PDE, Delhi
25.	95.	B.D. Sharma	Asstt/DGE&T
26.	96.	Nathoo Singh (SC)	Asstt/MS
27.	97.	M. Pandeya	Asstt/DLB
28.	98.	Smt. Tripta Kapur	Asstt/MS
29.	99.	Jai Prakash Sharma	Asstt/MS
30.	100.	Smt. Ravi Sharma	Asstt/MS

..Respondents.

ORDER (By circulation)


Hon'ble Smt. Lakshmi Swaminathan, Member(J).

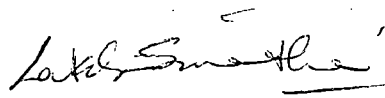
This is a Review Application filed under Section 22(3) (f) of the Administrative Tribunals Act, 1985 read with Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987 in respect of the order dated 17.5.1996 in O.A. No. 2435/90 rejecting the applicant's claim for seniority.

2. We have perused the Review Application and we are satisfied that the same can be disposed of by circulation under Rule 17 (iii) of the CAT (Procedure) Rules, 1987.

3. A perusal of the Review Application makes it clear that none of the grounds mentioned in Order 47 Rule 1 CPC are satisfied which can bring the Review Application within its scope and ambit. What the review-applicant is doing in the garb of the Review Application is actually rearguing the case as if it was an appeal against the order dated 17.5.1996 in O.A. 2435/90. If the review-applicant is aggrieved by our order/ it is open to her to seek a remedy by way of appeal in accordance with the law but a Review Application does not lie.

4. In the circumstances, the Review Application is dismissed.


(K. Muthukumar)
Member(A)


(Smt. Lakshmi Swaminathan)
Member(J)